

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3443  
ANSWERED ON:16.03.2011  
NON ACCEPTANCE OF CVC ADVICE  
Deo Shri Kalikesh Narayan Singh

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of cases in which CVC advice is not being accepted by the Government reported in the CVC's annual report during the last three years;
- (b) whether the reasons for nonacceptance on the part of the Government in each of these cases are being adequately scrutinized;
- (c) if so, the details thereof; and
- (d) the follow up action taken in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a): The number of cases in which CVC's advice has not been accepted by the Central Government as reported in the CVC's annual report during the last three years is as follows:

Year	No of cases
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2007	5
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2008	20
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2009	29
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(b) to (d) : In disciplinary matters, the final decision for imposition of a penalty vests with the Disciplinary Authority concerned. The Disciplinary Authority is required to pass speaking orders after due application of mind and after taking into account all facts and circumstances of the case including the advice of the CVC and record reasons for disagreement, if any. However, cases of difference of opinion between the disciplinary authority and the CVC in disciplinary matters related to officers of All India Services and all Group 'A' Central Civil Services including those under the Ministry of Railways are required to be submitted to the Prime Minister for resolution. The decision taken in the matter is conveyed to the Disciplinary Authority for further action under the relevant disciplinary rules.